

State land ceiling policy

2651. SHRIMATI PREMA CARIAPPA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it has come to his notice that the land ceiling policy of the States come in the way of speedy urbanisation and industrialisation;

(b) if so, whether Government have any plan to overcome these difficulties;

(c) if so, the details thereof; and

(d) whether Government propose to bring this subject in the Union List?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) to (c) No, Sir. The land ceiling policy of the States are dealt with by the respective State Government. However, this Ministry has been concerned with the Urban Land (Ceiling & Regulation) Act 1976 which has since been repealed in 1999 through the Urban Land (Ceiling and Regulation) Repeal Act, 1999. The Repeal Act has been adopted by the States of Haryana, Punjab, Uttar Pradesh, Gujarat, Karnataka, Madhya Pradesh and Orissa and all the Union Territories (NCT of Delhi, Pondicherry & Chandigarh).

(d) No, Sir.

Implementation of SJSRY in Andhra Pradesh

2652. DR. DASARI NARAYANA RAO: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether any steps have been taken by the Central Government and State Government of Andhra Pradesh to improve the implementation of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) in the State;

(b) if so, the details thereof; and

(c) the results achieved under SJSRY in Andhra Pradesh during the last three years, year-wise?